

ASSAM ACT No.XXII OF 1961

THE ASSAM BOARD OF REVENUE (AMENDMENT)
ACT, 1961

(As passed by the Assembly)

Received the assent of the Governor on the 10th November 1961

[Published in the *Assam Gazette*, Extraordinary, dated the 13th November 1961]An
Act

to amend the Assam Board of Revenue Act, 1959.

Preamble. Whereas it is expedient to amend the Assam Board of Revenue Act, 1959, hereinafter referred to as the Principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Board of Revenue (Amendment) Act, 1961.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force on such date on which the Principal Act comes into force.

Amendment of Schedule 'A' to the Assam Act VIII of 1960. 2. In Schedule 'A' to the Principal Act, against Serial No.1 under the column 'jurisdiction' in item No.2, the word "Deputy" occurring between the words "the" and "Commissioner" shall be deleted.

ASSAM ACT No.XXIII OF 1961

THE ASSAM OFFICIAL LANGUAGE (AMENDMENT) ACT, 1961

(As passed by the Assembly)

(Received the assent of the Governor on the 10th November 1961)

[Published in the *Assam Gazette*, Extraordinary, dated the 13th November 1961]An
Act

to amend the Assam Official Language Act, 1960.

Preamble. WHEREAS it is expedient to amend the Assam Official Language Act, 1960, hereinafter called the Principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

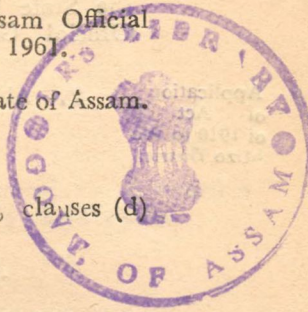
1. (1) This Act may be called the Assam Official Language (Amendment) Act, 1961.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

Amendment
of Section 2
of Assam
Act XXXIII
of 1960.

2. In Section 2 of the Principal Act, clauses (d) and (e) shall be deleted.



Amendment of Section 5 shall be substituted, namely:—
of Assam Act XXXIII of 1960.

“5. Without prejudice to the provisions contained in Section 3, the Bengali Language shall be used for administrative and other official purposes upto and including the district level in the district of Cachar”.

ASSAM ACT No. XXIV OF 1961

THE ASSAM EXCISE (EXTENSION TO MIZO DISTRICT) ACT, 1961.

(As passed by the Assembly)

(Received the assent of the Governor on the 20th November 1961)

[Published in the *Assam Gazette* Extraordinary, dated the 21st November 1961.]

An
Act

to extend the provisions of the Assam Excise Act, 1910 to Mizo District.

Preamble.

WHEREAS the Assam Excise Act, 1910 is not in force in the Mizo District: Act I of 1910.

AND WHEREAS it is expedient to bring the said Act into force in the said District:

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Excise (Extension to Mizo District) Act, 1961.